

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 204
Cont. A (CA) No. 03/425/JPR/2021
In
CP No. 182/241-242/JPR/2020
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Nitin Maheshwari & Ors.

...Petitioners

Versus

Avni Surgical Private Limited & Ors.

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**


Present Through Video Conferencing: -

For the Petitioner : Sagrika Joshi, Proxy Counsel
For the Respondent : Naresh Kumar Sejvani, Adv.

ORDER

Heard Ms. Sagrika Joshi, Proxy Counsel appearing on behalf of Ms. Nivedita R. Sarda, Adv. for the Petitioner. Mr. Naresh Kumar Sejvani, Adv. appearing for the Respondent. It is stated by both the Counsels that the matter may be amicably settled between the parties through mediation. Parties are directed to settle the matter amicably. List the matter on 06.07.2023.


(Manoj Kumar Dubey)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 24, 2023

VG